

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (S.J.) No. 255 of 2006**

...

Sarwar Mian

..... Appellant

**Versus**

The State of Jharkhand

..... Respondent

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. Ashok Kumar, Adv.

For the State : APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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08/26.03.2021 As prayed for by the learned counsel for the appellant, let this case be listed when the Court starts functioning in the physical mode after the situation normalizes.

**(Rajesh Kumar, J.)**

Kamlesh/